Sl.No.	State	No. of Districts	Name of District
		4.	Vizianagaram
2.	Telangana	1.	Adilabad
		2.	Karimnagar
		3.	Khammam
		4.	Mahabubnagar
		5.	Medak
		6.	Nalgonda
		7.	Nizamabad
		8.	Rangareddy
		9.	Warangal

Adherence to Manual of Parliamentary Procedure

827. SHRI G. C. CHANDRASHEKHAR: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

- (a) whether Manual of Parliamentary Procedure (MOP), Chapter 11 (Subordinate Legislation), para 11.3. stipulates that rules/regulations/bye-laws will be framed within a period of six months from the date on which the relevant statute came into force;
- (b) if so, whether only 2 to 5 per cent of rules/regulations/bye-laws are framed by the concerned Ministries/Departments and if so, the reasons therefor;
- (c) the number of rules/regulations/bye-laws that have adhered to the time-limit in the Parliament during each of the last three years; and
- (d) the remedies adopted by Government to frame the rules of all legislations within the time-limit?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VIJAY GOEL): (a) to (d) The information is being collected from concerned Ministries/Departments and will be laid on the Table of the House.

Ban on sale of liquor and alcohol near National/State Highways

- 828. DR. R. LAKSHMANAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:
- (a) whether Government has fully implemented the directions given by Supreme Court regarding completely stopping the grant of licenses for sale of liquor along National and State Highways and other areas near National or State Highways;

- (b) if so, details thereof;
- (c) whether there have been any instances of granting licenses for sale of liquor along National and State Highways recently; and
 - (d) if so, details thereof and Government's reaction/action in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH MANDAVIYA): (a) to (d) Yes Sir. The Hon'ble Supreme Court of India *vide* its order dated 15.2.2016 and 30.1.2017 in Civil Appeal Nos 12164-12166 of 2016 (State of Tamil Naidu and Ors. *Vs.* K. Balu and Anr.) has issued directions regarding stopping the grant of licenses for sale of liquor along National and State Highways and over a distance of 500 metres from the outer edge of the National or State Highway or of a service lane along the highway. In the case of areas comprised in local bodies with a population of 20,000 people or less, the distance of 500 metres is stand reduced to 220 metres.

As per the orders of Hon'ble Supreme Court, the Ministry has requested all the State Governments and UTs, from time to time, to take necessary action for implementation of the order(s) of Hon'ble Supreme Court. Further, Section 185 of Motor Vehicles Act, 1988 provides for punishment of imprisonment or fine or both for the offence of drunken driving cases. Besides, the Ministry undertakes campaigns through print and electronic media to spread awareness about dangers of drunken driving.

Four laning of highways in Uttar Pradesh

829. SHRI VIJAY PAL SINGH TOMAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether NHAIs Standing Committee on Finance has formulated any proposal to improve the condition of roads in Uttar Pradesh and if so, the details thereof, district-wise;
- (b) whether Government has identified the National Highways in Uttar Pradesh where movement of trucks often leads to heavy traffic jam and if so, the details thereof, district-wise; and
- (c) the number of highways selected for conversion from two lane roads into four lane to provide relief to the people from traffic jams, during the last three years, till date?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH MANDAVIYA): (a) to (c) Development/upgradation